

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) No. 122 of 2018

IN THE MATTER OF:

S.K. Big Star Foods Ltd. & Ors. ...Appellants

Versus

TM-Food Processing Ltd. & Ors ...Respondents

Present:

For Appellant : Mr. G. Ramakrishna Prasad, Advocate

For Respondent : Mr. Goutham Shivshankar, Advocate for R-1 to R-9

Mr. K. Sharat Kumar, Advocate for R-2 to 10.

Mr. Anandh K., Advocate for R-23 to R-26

With

Company Appeal (AT) No. 163 of 2018

IN THE MATTER OF:

K. Trinadha Reddy & Ors. ...Appellants

Versus

TM-Food Processing Ltd. & Ors ...Respondents

Present:

For Appellant : Mohd. Wasay Khan, Advocate

For Respondent : Mr. G. Ramkrishna Prasad, Advocate for R-1.

Mr. Anandh K., Advocate for R-19 to R-22

Mr. Goutham Shivshankar, Advocate for R-1 to R-9

**Mr. Y Rajagopala Rao and Mr. K. Sharat Kumar
Advocates for R-2 to 10**

With

Company Appeal (AT) No. 210 of 2018

IN THE MATTER OF:

Rayudu Nagabhusan & Ors. ...Appellants

Versus

S.K. Bigstar Foods Ltd. & Ors.

...Respondents

Present:

For Appellant : Mr. John Mathew, Advocate

For Respondent : Mr. G. Ramkrishna Prasad, Advocate for R-1.

Mr. Goutham Shivshankar, Mr. Y. Rajagopala Rao and

Mr. K. Sharat Kumar, Advocates for R-2 to 10.

Mohd. Wasay Khan, Advocate

With

Company Appeal (AT) No. 211 of 2018

IN THE MATTER OF:

Kaja Gajendra Rao & Ors.

...Appellants

Versus

S.K. Bigstar Foods Ltd. & Ors.

...Respondents

Present:

For Appellant : Mr. John Mathew, Advocate

For Respondent : Mr. G. Ramkrishna Prasad, Advocate for R-1.

**Mr. Goutham Shivshankar and Mr. K. Sharat Kumar,
Advocates for R-2 to 10.**

Mohd. Wasay Khan, Advocate

**O R D E R
(Virtual Mode)**

20.01.2021 One of the Member of this Bench is under transfer, therefore, the matters are released from Part Heard.

Learned Counsels for the parties submits that the order dated 03.03.2020 could not be complied due to lockdown. therefore, they may be permitted to comply the order.

Learned Counsel for the parties are directed to comply the order dated 03.03.2020 within a week.

Registry is directed to place the matter before the Hon'ble Acting Chairperson for assigning the matter to Appropriate Bench.

Let the matters be fixed 'For Hearing' on **19th February, 2021.**

[Justice Jarat Kumar Jain]
Member (Judicial)

[Balvinder Singh]
Member (Technical)

[Dr. Ashok Kumar Mishra]
Member (Technical)

SC/Kam.

Company Appeal (AT) Nos. 122, 163, 210 & 211 of 2018